

Industries Notification S. R. O. No. 2676 [15(7)-Plant (B)/56] dated the 10th November, 1956, publishing an amendment to the Coffee Rules, 1955. [Placed in Library. See No. S-533/56.]

(ii) I also beg to lay on the Table, under sub-section (3) of section 49 of the Tea Act, 1953, a copy of the Ministry of Commerce and Consumer Industries Notification S.R.O. No. 2791 [No. 32 (12) Plant (A)-55], dated the 20th November, 1956, publishing certain amendments in the Tea Rules, 1954. [Placed in Library. See No. S-534/56.]

NOTIFICATIONS PUBLISHING RATES OF DUTY OF CUSTOMS AND DUTY OF EXCISE ON COFFEE AND EXPLANATORY MEMORANDUM THEREON.

THE MINISTER FOR CONSUMER INDUSTRIES (SHRI N. KANUNGO): Sir, I also lay on the Table a copy each of the following papers:—

(i) Ministry of Commerce and Industry Notification S.R.O. No. 1668, dated the 1st August, 1955, fixing the rate of duty of customs on coffee.

(ii) Ministry of Commerce and Industry Notification S.R.O. No. 1669, dated the 1st August, 1955, fixing the rate of duty of excise on coffee.

(iii) Explanatory Memorandum on the Notifications referred to at (i) and (ii) above.

[Placed in Library. See No. S-561/56 for (i) to (iii)]

AMENDMENT TO THE AIR CORPORATIONS RULES, 1954

THE MINISTER FOR REHABILITATION (SHRI MEHR CHAND KHANNA): Sir, on behalf of Shri H. V. Pataskar, I beg to lay on the Table, under sub-section (3) of section 44 of the Air Corporations Act, 1953, a copy of the Ministry of Communications Notification No. 7-CA(8)/56, dated the 19th November, 1956, publishing an amendment to the Air Corporations Rules, 1954 [Placed in Library. See No. S-515/56.]

GOVERNMENT'S VIEWS ON THE RECOMMENDATIONS OF AMBAR CHARKHA ENQUIRY COMMITTEE

THE DEPUTY MINISTER FOR PRODUCTION (SHRI SATISH CHANDRA): Sir, I beg to lay on the Table a copy of the Ministry of Production Resolution No. 12/43/56-A. C., dated the 26th September, 1956, publishing Government's views on the recommendations of the Ambar Charkha Enquiry Committee [Placed in Library. See No. S-517/56.]

TARIFF COMMISSION REPORT ON THE PRICES OF LOCOMOTIVES AND BOILERS PRODUCED BY TATAS AND GOVERNMENT RESOLUTION.

THE MINISTER FOR HEAVY INDUSTRIES (SHRI MANUBHAI SHAH): Sir, I beg to lay on the Table a copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

(i) Report of the Tariff Commission on the prices of Locomotives and Boilers produced by Tata Locomotive and Engineering Company Limited.

(ii) Government Resolution No. Eng. Ind. 17(17)-56, dated the 23rd November, 1956. [Placed in Library. See No. S-521/56 for (i) and (ii)]

MESSAGE FROM LOK SABHA

THE INDIAN MEDICAL COUNCIL BILL, 1956

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

"I am directed to inform Rajya Sabha that the Indian Medical Council Bill, 1956, which was passed by Rajya Sabha at its sitting held on the 2nd August, 1956, has been passed by Lok Sabha at its sitting held on the 10th December, 1956, with the following amendments:—

Clause 2

(1) Page 1, line 17, omit 'comprised in the States'.

Clause 3

(2) Page 2, line 22, after 'each State' insert 'other than a Union Territory'.

(3) Page 2, for lines 25 to 27, substitute '(b) one member from each University to be elected from amongst the members of the medical faculty of the University by members of the Senate of the University or in case the University has no Senate, by members of the Court ;'.

(4) Page 2, line 37, for 'six members' substitute 'eight members'.

(5) Pages 2 and 2, omit lines 39 to 42 and 1 to 6 respectively.

(6) Page 3, line 7, for 'The Chairman and Vice-Chairman' substitute 'The President and Vice-President'.

Clause 4

(7) Page 3, for lines 12 to 14, substitute '4. (1) An election under clause (b), clause (c) or clause (d) of sub-section (1) of section 3 shall be conducted by the Central Government in accordance with such rules as may be made by it in this behalf, and any rules so made may provide that pending the preparation of the Indian Medical Register in accordance with the provisions of this Act, the members referred to in clause (d) of sub-section (1) of section 3 may be nominated by the Central Government instead of being elected as provided therein.'

Clause 7

(8) Page 3, line 30 for 'The Chairman or Vice-Chairman' substitute 'The President or Vice-President'.

Clause 9

(9) Page 4, lines 32 and 33, for 'The Chairman, Vice-Chairman' substitute 'the President, Vice-President'.

Clause 10

(10) Page 4,—

(i) line 36, for 'The Chairman and Vice-Chairman' substitute the President and Vice-President';

(ii) lines 40 and 41, for 'the Chairman and Vice-Chairman' substitute 'the President and Vice-President'.

Clause 12

(11) Page 5, line 22 omit 'may apply to, or'.

Clause 13

(12) Page 6, for lines 18 to 22, substitute '(3) The medical qualifications granted by medical institutions outside India which are included in Part II of the Third Schedule shall also be recognised medical qualifications for the purposes of this Act, but no person possessing any such qualification shall be entitled to enrolment on any State Medical Register unless he is a citizen of India and has undergone such practical training after obtaining that qualification as may be required by the rules or regulations in force in the country or State granting the qualification, or if he has not undergone any practical training in that country or State, he has undergone such practical training as may be prescribed.'

Clause 14

(13) Page 6, line 38, after 'Central Government' insert 'after consultation with the Council'.

(14) Page 7, line 6, for 'and for so long as they continue to do such work' substitute 'and shall

[Secretary.]

be limited to the period specified in this behalf by the Central Government by general or special order.'

Clause 18

(15) Page 8,—

(i) lines 4 and 5. for 'the Chairman' substitute 'the President'; and

(ii) line 9, for 'the Chairman' substitute 'the President.'

Clause 20

(16) Page 9, line 7, for 'and' occurring for the second time substitute 'or'.

Clause 33

(17) Page 12, lines 24 and 25, for 'the Chairman and Vice-Chairman' substitute 'the President and Vice-President.'

The First Schedule

(18) Page 14, lines 29 to 33, omit 'This qualification shall be a recognised medical qualification only when granted after the 20th May 1952.'

(19) Page 14, lines 58 to 61, omit 'This shall be recognised medical qualification only when granted after the 1st April, 1954'.

The Third Schedule

(20) Page 18, after line 43, insert:

East Punjab
State Medical
Faculty.

Licentiate in
Medicine
and
Surgery.

L. M. S., East Punjab.
'This qualification shall be a recognised one only when granted on or after the 15th August, 1947, to a person other than any person referred to in the entry relating to East Punjab State Medical Faculty in the First Schedule, provided he had passed the premedical examination.'

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 158 of the Rules of Procedure and Conduct of Business in Lok Sabha with the request that the concurrence of

Rajya Sabha to the said amendments be communicated to Lok Sabha."

I lay the Bill, as returned by the Lok Sabha, on the Table.

THE MOTOR VEHICLES (AMENDMENT) BILL, 1956

THE DEPUTY MINISTER FOR
RAILWAYS AND TRANSPORT
(SHRI O. V. ALAGESAN): Sir, I beg to move:

"That the Bill further to amend the Motor Vehicles Act, 1939, as passed by the Lok Sabha, be taken into consideration."

Sir, I would like to say a few words about the changes made by the Joint Committee in the Bill as originally introduced. These changes related mainly to the development and regulation of inter-State transport, period of validity of permits for operation of transport vehicles, payment of compensation to operators in case of nationalisation and some other matters. I am glad to say that the Committee, realising the need for developing and expanding road transport facilities in the country, proceeded to make changes so as to produce the desired result.

✓The Committee felt that the development of inter-State transport is not such as can be taken care of solely by the State Governments as was the case hitherto, and the time has come for the Central Government to step in and take powers to develop, co-ordinate and regulate the operation of transport vehicles in respect of areas or routes common to two or more States. They accordingly endorsed the principle contained in clause 57 for setting up a Central authority for this purpose, but considered that, instead of two separate authorities as proposed in the original Bill, there need be only one, namely the inter-State Transport Commission which should have powers to associate with itself representatives of the concerned State Governments as and when considered necessary. This is a distinct improvement